

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 343/TT/2022

Subject : Petition revision/determination of tariff for the 2019-24 tariff period for Bhadrawati (Chandrapur) HVDC back-to-back station (2x500 MW) in Southern Region and Western Region.

Date of Hearing : 1.12.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and 23 others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Neha Garg, Advocate, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Ashita Chauhan, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The learned counsel for the Petitioner has made the following submissions:
 - a. The instant petition has been filed for revision/ determination of tariff for 2019-24 period for Bhadrawati (Chandrapur) HVDC back-to-back station (2x500 MW) in Southern Region and Western Region.
 - b. The Petitioner had proposed ACE in 2019-24 period in Petition No. 353/TT/2020 for replacement/refurbishment of old and obsolete equipment of Bhadrawati HVDC back-to-back Station (Asset-II in Petition No.353/TT/2020) but the same was not considered by the Commission and Petitioner was directed to file a separate petition for the same.
 - c. The Commission vide RoP of hearing dated 2.7.2021 in Petition No. 353/TT/2020 directed the Petitioner to obtain and submit the technical



approval and CTUIL and POSOCO report on the requirement and usefulness of Asset-II. The Petitioner, in compliance to the Commission's direction approached CTUIL and POSOCO for detailed study regarding requirement and usefulness of HVDC Bhadrawati and has submitted the study report of POSOCO and CTUIL for the same in the instant petition. In its report POSOCO has observed that HVDC Bhadrawati is required in the near future i.e. till the implementation of all planned network in Western Region for providing requisite flexibility during system operation. CTUIL has stated in its report that HVDC back-to-back is critical and it is required. Otherwise, the import of power from NEW Grid to Southern Region may have to be restricted in future due to reduction in TTC margins and therefore, recommended refurbishment of the same.

3. In response to a query of the Commission, learned counsel for the Petitioner submitted that the refurbishment work can be done by shutting down one pole at a time and can be completed within 2 months.
4. Learned counsel for TANGEDCO submitted that as per the 2010 Regulatory Approval Regulations, the proposal needs to be discussed with all the beneficiaries in RPC meeting before starting the replacement work.
5. The Commission observed that it is replacement of the obsolete equipment in existing scheme and no regulatory approval is required in the matter as it is not a new scheme. The Commission observed that it is an important link for power exchange between Southern and Western Regions and as such all the beneficiaries should file the reply in the matter and should be present alongwith the technical person on the next date of hearing in the matter.
6. The Commission directed the Respondents to file their reply by 19.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 30.12.2022. The Commission further directed the parties to adhere to the timeline for completion of written submission and observed that no extension of time shall be granted.
7. The matter shall be listed for further hearing on 12.1.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

